

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 10.06..2010

Meeting No. 08/AM11 , 09/AM11 & 10/AM11, for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 10.06.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K.Ohja	AD	MSME
3.	Sh T.M Skaria	DDG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

PART-I

1	94	M/S. ABAD FISHERIES, COCHIN	M.No. 08/11 DT. 10.06.2010	Status: Rejected.
	HQ File :01/85/050/0062/AM06	RLA File :10/82/40/0027/AM06	Lic.No/Date:1010020880 12.07.2005	
	The case was considered by the committee as per agenda. It was noted that input output norms were earlier ratified in the meeting No. 26/AM08 based on 73% yield as per comments of MPEDA. Present representation is to assess the norms for reducing on 62% yield. Since there is no technical basis for reducing the yield, Committee decided to reject the request of the applicant Firm. RA to take consequential action as per policy/procedure.			

2	95	M/S. ABAD FISHERIES, COCHIN	M.No. 08/11 DT. 10.06.2010	Status: Rejected
	HQ File :01/85/162/395-A/AM06	RLA File :10/24/40/0022/AM06	Lic.No/Date:1010021174 09.08.2005	
	The case was considered by the committee as per agenda. It was noted that input output norms were earlier ratified in the meeting No. 26/AM08 based on 73% yield as per comments of MPEDA. Present representation is to assess the norms for reducing on 62% yield. Since there is no technical basis for reducing the yield, Committee decided to reject the request of the applicant Firm. RA to take consequential action as per policy/procedure.			

3	96	M/S. ABAD FISHERIES, COCHIN	M.No. 08/11 DT. 10.06.2010	Status: Rejected.
	HQ File :01/85/050/395/AM06	RLA File :10/21/40/0017/AM06	Lic.No/Date:1010020741 28.06.2005	
	The case was considered by the committee as per agenda. It was noted that input output norms were earlier ratified in the meeting No. 26/AM08 based on 73% yield as per comments of MPEDA. Present representation is to assess the norms for reducing on 62% yield. Since there is no technical basis for reducing the yield, Committee decided to reject the request of the applicant Firm. RA to take consequential action as per policy/procedure.			
4	97 Case No.:1/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 08/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00017/AM11/	RLA File :09/24/040/00327/AM10/	Lic.No/Date:0910041953 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided to defer the case. To be re-listed on 08.07.2010.			

5	98 Case No.:2/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 08/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00018/AM11/	RLA File :09/24/040/00338/AM10/	Lic.No/Date:0910041954 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided to defer the case. To be re-listed on 08.07.2010.			

6	99 Case No.:3/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 08/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00019/AM11/	RLA File :09/24/040/00430/AM10/	Lic.No/Date:0910041955 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided to defer the case.			

To be re-listed on 08.07.2010.

7	100 Case No.:4/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 08/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00020/AM11/	RLA File :09/24/040/00277/AM10/	Lic.No/Date:0910041956 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided to defer the case. To be re-listed on 08.07.2010.			

8	101 Case No.:5/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 08/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00021/AM11/	RLA File :09/24/040/00493/AM10/	Lic.No/Date:0910041966 07.05.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided to defer the case. To be re-listed on 08.07.2010.			

9	102 Case No.:6/8/85-ALC3/2010	M/S. MARINE CHEMICALS,	M.No. 08/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00022/AM11/	RLA File :10/24/040/00006/AM11/	Lic.No/Date:1010038576 11.05.2010	
	The case was considered by the committee as per agenda. . A similar case of the same firm for the same export product was approved in NC Meeting No. 43/AM10 dated 25.02.2010 in advance authorization No.1010037197 dt. 16.02.2010. RA to decide as per Para 4.7.1 of HBP, Vol. I 2009-14.			

10	103 Case No.:7/8/85-ALC3/2010	M/S. MITTULAU LALAH AND SONS	M.No. 08/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00023/AM11/	RLA File :04/24/040/00015/AM11/	Lic.No/Date:0410113715	

12.05.2010

The case was considered by the committee as per agenda. Taking cue from SION E-85, Committee decided to approve the case with 5% wastage and ratified the norms as under:-

Export Item	Qty.	Import Item	Qty
TURMERIC POWDER (with curcumin minimum 4.5%)	61946.902 KG	TURMERIC WHOLE/SLICE	65044.000 KG

RLA to take consequential action as per policy/procedure

11	104	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 08/11	Status: Deferred
	Case No.:1/46/85-ALC3/2009		DT. 10.06.2010	
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198	
			02.03.2010	
The case was considered by the committee as per agenda. . It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No. 05/AM09 dated 28.05.2009 in advance authorization No 5310006517 dt. 25.09.2008. However on verification it was seen that the import items are not the same as in the earlier case. It was therefore decided to remind C&PC for their comments. To be re-listed on 07.08.2010.				

12	105 Case No.:8/8/85-ALC3/2010	M/S. THE NATIONAL INDUSTRIAL CORPORATION LTD	M.No. 08/11 DT. 10.06.2010	Status: Rejected
	HQ File :01/85/050/00024/AM11/	RLA File :05/24/040/00053/AM11/	Lic.No/Date:0510264155 12.05.2010	
	The case was considered by the committee as per agenda. Since the export description does not indicate the strength i.e. V/V, it is not possible to determine the input output norm. In the absence of this information, committee was constrained to reject the case. RA to take consequential action as per policy/procedure.			

PART-II

1	106 Case No.:3/47/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Approved
---	---	----------------------------------	-------------------------------	-----------------------------------

HQ File :01/85/050/00241/AM10/	RLA File :03/94/040/00717/AM10/	Lic.No/Date:0310546877 20.11.2009	
The case was considered by the committee as per agenda. Committee noted the comments received form MPEDA vide letter II (7)/2010-11/MS-HO dt. 12.05.2010and ratified norms as applied for.			
RLA to take consequential action as per policy/procedure			

2	107 Case No.:2/42/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00224/AM10/	RLA File :03/94/040/00967/AM10/	Lic.No/Date:0310558479 04.02.2010	
	The case was considered by the committee as per agenda. Committee noted the comments received form MPEDA vide letter II (7)/2010-11/MS-HO dt. 12.05.2010and ratified norms as applied for.			
	RLA to take consequential action as per policy/procedure			

3	108 Case No.:3/42/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00225/AM10/	RLA File :03/94/040/00965/AM10/	Lic.No/Date:0310558481 04.02.2010	
	The case was considered by the committee as per agenda. Committee noted the comments received form MPEDA vide letter II (7)/2010-11/MS-HO dt. 12.05.2010and ratified norms as applied for.			
	RLA to take consequential action as per policy/procedure			

4	109 Case No.:5/47/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00243/AM10/	RLA File :03/94/040/00745/AM10/	Lic.No/Date:0310548770 02.12.2009	

The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide letter II (7)/2010-11/MS-HO dt. 12.05.2010 and ratified norms as applied for.

RLA to take consequential action as per policy/procedure

5	110 Case No.:3/46/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00237/AM10/	RLA File :03/94/040/01064/AM10/	Lic.No/Date:0310563862 10.03.2010	
	The case was considered by the committee as per agenda. It was noted that MPEDA was requested on dt. 16.04.2010 for comments which are awaited in this case . The Committee decided to remind MPEDA to expedite the comments.			
	To be re-listed on 08.07.2010.			

6	111 Case No.:10/47/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00248/AM10/	RLA File :03/94/040/00881/AM10/	Lic.No/Date:031055518 15.01.2010	
	The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide letter II (7)/2010-11/MS-HO dt. 12.05.2010 and ratified norms as applied for.			
	RLA to take consequential action as per policy/procedure			

7	112 Case No.:7/47/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 09/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00245/AM10/	RLA File :03/94/040/00738/AM10/	Lic.No/Date:0310548284 30.11.2009	

The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide letter II (7)/2010-11/MS-HO dt. 12.05.2010 and ratified norms as applied for.

RLA to take consequential action as per policy/procedure

8	113	M/S. ABDUL MAJEED QURESHI, RAMPUR	M.No. 09/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/162/0037/AM11/	RLA File :29/24/40/0002/AM10	Lic.No/Date:2910010012 11.06.2009	
	The case was considered by the committee as per agenda.. The Committee decided to call the representative of the applicant Firm for PH alongwith the following information :-			
	1. Sample of export product . 2. Manufacturing process. 3. Stage wise wastage. 4. Details of packing declaration for the country of import. 5. Labeling requirement for export product. To be re-listed on 08.07.2010. .			

9	114	M/S. JAIN IRRIGATION SYSTEMS LTD., MUMBAI	M.No. 09/11 DT. 10.06.2010	Status: Rejected.
	HQ File :01/85/50/0081/AM10	RLA File :03/94/040/00405/AM10	Lic.No/Date:0310533738 13.08.2009	
	The case was considered by the committee as per agenda.. The applicant has still not given information regarding concentrate strength on export side. The Committee decided to maintain the status quo.			

10	115	M/S. SPACEWOOD FURNISHERS (P)LTD.,	M.No. 09/11 DT. 10.06.2010	Status: Rejected
	Case No.:4/46/85-ALC3/2009			
	HQ File :01/85/050/00238/AM10/	RLA File :03/95/040/00972/AM09/	Lic.No/Date:0310564253 11.03.2010	
The case was considered by the committee as per agenda. It was noted that the following information is not available:- 1. Manufacturing process in detail. 2. Wastage at each stage of production. 3. Size of import item No. 1. 4. Thickness of PVC.				

5. Function of import item No. 4 , 5 & 6.

In the absence of above information, Committee is not in a position to determine input output qty, Committee in consultation with technical representative decide to reject the case.

RA to take consequential action as per policy/procedure.

11	116 Case No.:4/45/85-ALC3/2009	M/S. SYMEGA SAVOURY TECHNOLOGY LIMITED	M.No. 09/11 DT. 10.06.2010	Status: Approved
	HQ File :01/85/050/00234/AM10/	RLA File :10/24/040/00124/AM10/	Lic.No/Date:1010037525 05.03.2010	
	The case was considered by the committee as per agenda. . Taking into account the explanation given by applicant vide their letter dated 14.05.2010, Committee decided to approve the case with 2% wastage and ratified the norms as under:-			
	Export Item	Qty.	Import Item	Qty
	THYME (STERILISED)	6370.000 KG	Thyme leaves	6497Kg
RLA to take consequential action as per policy/procedure				

12	117 Case No.:1/9/85-ALC3/2010	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 09/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00025/AM11/	RLA File :53/24/040/00004/AM11/	Lic.No/Date:5310010465 18.05.2010	Defer Date:
	The case was considered by the committee as per agenda. . It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No. 05/AM09 dated 28.05.2009 in advance authorization No 5310006517 dt. 25.09.2008. However on verification it was seen that the import items are not the same as in the earlier case. It was therefore decided to remind C&PC for their comments. To be re-listed on 07.08.2010.			

PART-III

1	118		M/S. CRI LTD., KOLKATA	M.No. 10/11 DT. 10.06.2010	Status: Approved
	HQ File :01/(80)/85/50/305/AM08		RLA File :02/24/040/0104/AM08/	Lic.No/Date:0210102472 18.07.2007	
	The case was considered by the committee as per agenda. The Committee noted the comments of DIPP and ratified the norms as under:-				
	Export Item	Qty.	Import Item	Qty.	

	Ball Pen Tips. MADE OF NICKEL SILVER WIRE 1.60 MM DIA. ----Qty--213800000 Nos.	213800.00 Thousand in Nos. (Net Weight 13533Kgs)	Nickel Silver Wire. Dia 1.60 mm.	25.000MT inclusive of 90% wastage
			Tungsten Carbide Balls. 0.4, 0.5, 0.8 and 1.0 mm Dia. -----Qty.- 215938000 in Nos. Weight 373.6 kg.	215938.00 Thousand in Nos. including of 1% wastage
	RA to take consequential action as per policy/procedure.			

2

119	M/S. CRI LTD., KOLKATA	M.No. 10/11 DT. 10.06.2010	Status: Approved
HQ File :01//85/162/214/AM09	RLA File :02/24/040/0323/AM08/	Lic.No/Date:0210111922 30.04.2008	
The case was considered by the committee as per agenda. The Committee noted the comments of DIPP and ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Ball Pen Tips.	213800000Nos. (Weight 13533Kgs)	Nickel Silver wire 1.60 MM	25.000MT inclusive of 90% wastage
		T. C. Balls. various dia weight 373.6 kg	215938 thousand Nos. including of 1% wastage
RA to take consequential action as per policy/procedure.			

3	120	M/S. JINDAL AGRO PROCESSEING (P) LTD., BARODA	M.No. 10/11 DT. 10.06.2010	Status: Deferred
	HQ File :01//85/50/192/AM10	RLA File :34/24/040/0163/AM08/	Lic.No/Date:3410025976 23.12.2009	
	The case was considered by the committee as per agenda. It was noted that the following information is not available:- i) How no wastage is involved. ii) Why accountability is not mentioned on export side . iii) Details of Spring Roll Pastry. iv) Details of labeling/packaging requirements in importing country. Committee therefore decided to call representative of the firm for PH. To be re-listed on 8.7.10			

4	121 Case No.:5/10/85-ALC3/2010	M/S. ASSOCIATES WINES PVT.LTD	M.No. 10/11 DT. 10.06.2010	Status: Rejected
---	-----------------------------------	-------------------------------	-------------------------------	---------------------

HQ File :01/85/050/00030/AM11/	RLA File :31/24/040/00245/AM10/	Lic.No/Date:3110042659 30.03.2010	
The case was considered by the committee as per agenda. It was noted that the following information is not available:- i) Alcoholic strength on import/export side. ii) Accountability of import item on export side. iii) Origin of import item. iv) Description of import item is broad and vague. v) Blend ratio not given on export side. vi) Whether the imported Base Wine is Red/Rose/White In the absence of above information, it is not possible to fix the input output norms. Committee was constrained to reject the case. RLA to take consequential action as per policy/procedure			

5

122 Case No.:1/22/85-ALC3/2007	M/S. MINEX AGENCIES	M.No. 10/11 DT. 10.06.2010	Status: Approved
HQ File :01/85/050/00042/AM08/	RLA File :02/24/040/00096/AM08/	Lic.No/Date:0210101869 26.06.2007	

The case was considered by the committee as per agenda. The Committee ratified the norm as under:-

Export Item	Qty.	Import Item	Qty
Parts of Natural Dry Plants (perfumed) packed in Bags	31504.000 Number	1. SYNTHETIC PERFUME OIL (AR 207870 (CELEBRATE OIL) CTB144.DF 49476 (BSTOOUY OIL) VYB 146 I-67727G (SUGAR & SPICE OIL) CTB 145, AR 196702 (CHAMP & ROSE OIL) CTB 121, AR) 198318 (HONE & VANILL OIL CTB 121) 2. BOPP BAGS RHx50 PL(GAINCONE BAG) (CTB 147.40 MU GARLAND TUBE) CTB 147 3. RIBBON & BOW SH1235C (CELEBRATE BOW) 158, SJ1235C C (SUGAR & SPICE) CTB 158, SJ1235D (CELEBRAT GARLAND BOW) CTB 158, SJ1235D (SUGAR SPICE CTB 158	Disallowed, as accountability of Synthetic perfume oil in export product, which is going in number not given NET TO NET NET TO NET <

		4. SWING TICKET LABELS (4178 (BAROQUE EXOTIC) CTB 161,4176 (CELEBRATE EXOTIC) CTB 161,417 (SUGAR & SPICE EXOTIC) CTB 161,4180 (SUGAR & SPICE GARLAND) CTB 161,4181 CELEBRATE CONE) CTB 161	
	RLA to take consequential action as per policy/procedure		

6	123 Case No.:1/10/85-ALC3/2010	LOTUS CHOCOLATE COMPANY LIMITED	M.No. 10/11 DT. 10.06.2010	Status: Approved.
	HQ File :01/85/050/00026/AM11/	RLA File :09/24/040/00360/AM10/	Lic.No/Date:0910040165 04.12.2009	
	The case was considered by the committee as per agenda. In an another case No. 335 in meeting No. 14 held on 6.8.209, 2.61Kg of Cocoa Beans-Dried and Fermented was allowed for 1Kg of Cocoa Butter after offsetting recoverable bye product. On the same basis, Committee ratified norms in this case, as applied for.			
	RLA to take consequential action as per policy/procedure			

7	124 Case No.:2/5/85-ALC3/2010	M/S. INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	M.No. 10/11 DT. 10.06.2010	Status: Withdrawn
	HQ File :01/85/050/00005/AM11/	RLA File :09/24/040/00565/AM10/	Lic.No/Date:0910041768 22.04.2010	
The case was considered by the committee as per agenda. RA to decide the case under para 4.7.1 of HBP in terms of NC decision in case No. 765 in meeting No. 37/AM10 dated 14.01.2010 in advance authorization No. 091003293 dt. 11.09.2009. Case is withdrawn.				

8	125 Case No.:3/10/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 10/11 DT. 10.06.2010	Status: Deferred
	HQ File :01/85/050/00028/AM11/	RLA File :09/24/040/00125/AM10/	Lic.No/Date:0910041329 18.03.2010	
	The case was considered by the committee as per agenda. The case was deferred for want of hard copy of the application. To be re-listed on 08.07.2010.			

9

126 Case No.:4/10/85-ALC3/2010	M/S. VINBROS & CO.,	M.No. 10/11 DT. 10.06.2010	Status: Approved
HQ File :01/85/050/00029/AM11/	RLA File :25/24/040/00025/AM10/	Lic.No/Date:2510002782 17.03.2010	
The case was considered by the committee as per agenda. In consultation with the technical representative , Committee ratified the norm as under:-			
Export Item	Qty.	Import Item	Qty
FRENCH BRANDY Alcvoho Strength 42.8% v/v	26902.500 Ltr.	FRENCH BRANDY Alcohol Strength71 %	16541 Ltr. including 2% wastage.
RA to take consequential action as per policy/procedure.			

10	127 Case No.:2/10/85-ALC3/2010		M/S. SUKASO CERACOLORS PLTD.,	M.No. 10/11 DT. 10.06.2010	Status: Withdrawn
	HQ File :01/85/050/00027/AM11/		RLA File :09/24/040/00561/AM10/	Lic.No/Date:0910041758 22.04.2010	Defer Date:
	The case was considered by the committee as per agenda. Since this is a repeat case, RA to decide under Para 4.7.1 of HBP Vol. I. RA may be informed accordingly. NC-6 is not empowered to decide export licence. Original papers after retaining a copy may be transferred to export division				

Supplementary agenda

11	127-A	M/S. NANDLAL BANKATLAL PVT. LTD., MUMBAI	M. No.10/11 dt. 10.06.2010	
	HQ File :01/85/162/412/AM10/	Clarification regarding import of Mannitol as an alternative item for Sugar under DFIA		
11	127-B	M/S. SBL Pvt Ltd.	M. No.10/11 dt. 10.06.2010	

Clarification regarding import of Sugar Milk i.e. Lactose as per SION under DFIA Scheme.

Above two cases were discussed in the NC meeting on 10.06.2010.

Policy Division has referred back these cases to NC. On submission of file to DG by Policy Division, it has been stated explicitly as under:-

“Accountability for the alternate raw material in the export product has to be ensured. The said conditions needs to be imposed in respect of ‘Lactose’, if it is not there at present. Mannitol can be examined similarly. Second, the question to be seen for alternative input is also not whether the input can be used, but whether the inputs is actually used. For this, the Norms Committee may need to see/examine the data of representative company(ies) backed by a certificate of CA & thereby verify that the alternative material is actually used”.

The matter was deliberated in the Norms Committee to find out whether technical authorities have any knowledge (off hand) on the quantum of the above alternate inputs used for manufacture of export products.. Technical members stated that they have no off hand information and will have to refer to the relevant research papers/database. Therefore, it is not possible for the technical members to determine the quantities to be allowed for each of these items i.e. Lactose, Mannitol or any other natural sugar substitute.

Technical members were also of the view that if some specific dietary/inputs are required for making of export products, in such cases applicants would have the option to apply under para 4.7 of HBP, Vol. I for fixation of adhoc norms.

Mannitol:- In the above circumstance of the case, Committee decided that the applicant namely M/s. Nandlal Bankatlal Pvt. Ltd., may be asked to confirm

- (i) whether mannitol is actually used in the export product for which they have obtained DFIA.
- (ii) If yes, applicant may submit proof as per Appendix-23 of HBP, Vol.I alongwith Central Excise data indicating the quantity of mannitol used for each specific DFIA.
- (iii) Data for at least three representative companies/firms may be given, duly recommended by FIEO/EPC.

Lactose:- The Committee was of the view that the clarification issued by Policy Division vide their letters No. 01/94/180/141/AM09/PC-4 dated 31.07.2008 to Commissioner of Customs (Exports), Chennai (in respect of DFIA No. 0310434384 dated 28.06.2007 of M/s. Laxmi International & transferred in the name of M/s. Kawarlal & Co.) and also to Commissioner of Customs, Nhava Sheva, Raigad would have to modified suitably and Customs be informed that no further import of Lactose may be allowed as an alternate input to sugar under SION E-1 & E-5 till Norms Committee is in a position to check accountability condition of Lactose usage in export product and quantify the same. A letter may be accordingly issued to relevant Customs Authorities.

Further, M/s. SBL Pvt. Ltd. may be requested to provide production consumption data of representative manufacturing companies for the export product under SION E-1 & E-5 for the preceding three licensing years as per ANF-4B regarding fixation/modification of SION duly recommended by the concerned Export Promotion Council (if there is no specific EPC, then recommendation of FIEO).

Further, the Norms committee also decided to make a reference on the quantification issue to (i) Directorate of Sugar and (ii) Deptt. of Foods/MFPI)

-X-X-X-